

ITEM NO.14

COURT NO.1

SECTION PIL-W

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Writ Petition(s)(Civil) No(s).480/2018

ASHWINI KUMAR UPADHYAY

Petitioner(s)

VERSUS

UNION OF INDIA & ORS.

Respondent(s)

(FOR ADMISSION)

Date : 02-07-2018 This petition was called on for hearing today.

CORAM :

HON'BLE THE CHIEF JUSTICE
HON'BLE MR. JUSTICE A.M. KHANWILKAR
HON'BLE DR. JUSTICE D.Y. CHANDRACHUD

For Petitioner(s) Mr.Vikas Singh, Sr.Adv.
Mr. R. D. Upadhyay, AOR

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

Heard Mr.Vikas Singh, learned senior counsel for the
petitioner.

Though we appreciate the concern expressed by the
petitioner with regard to the pendency of the cases in the
subordinate judiciary, yet we do not intend to issue any mandamus
at present as the steps have already been taken by the High Courts
to fill up the vacancies in the subordinate judiciary. Needless to
say that is the only prayer in the writ petition we have addressed
to as other prayers do not require any consideration.

The writ petition is accordingly disposed of.

(Chetan Kumar)
AR-cum-PS

(H.S.Parasher)
Assistant Registrar